

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PENSION & PENSIONERS' WELFARE)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1716**  
(TO BE ANSWERED ON 03.08.2023)

**AVAILING BENEFITS OF NEW PENSION SCHEME**

**1716 # SHRI RAMBHAI HARJIBHAI MOKARIYA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the eligibility for availing the benefits of the New Pension Scheme;
- (b) whether Government propose to simplify the New Pension Scheme;
- (c) if so, the details thereof; and
- (d) whether Government started a portal for the pensioners, if so, the details of the facilities provided through this portal?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): The National Pension System (NPS) was introduced for Central Government employees vide Ministry of Finance (Department of Economic Affairs) Notification No. 5/7/2003-ECB & PR dated 22.12.2003 for all new recruits to the Central Government service (except armed forces in the first stage) from 01.01.2004 and has also been rolled out for all citizens with effect from 1st May, 2009, on voluntary basis. All citizens of the country, resident as well as non-resident, aged between 18-65 years can subscribe to NPS, and can avail the benefits under NPS. NPS is regulated under the PFRDA Act, 2013 and regulations made there under by Pension Fund Regulatory and Development Authority (PFRDA).

Department of Expenditure on 06.04.2023 has constituted a Committee to look into the issue of pensions under National Pension System in respect of Government employees and evolve an approach which addresses the needs of the employees while maintaining fiscal prudence to protect the common citizens.

(d): Department of Pension and Pensioners' Welfare has launched a portal namely <https://pensionersportal.gov.in> for pensioners. This portal inter-alia provides pensioners information about the latest instructions / rules on pensionary matters, processing of pension cases through Bhavishya, submission of their Anubhav, lodging of grievances through CPENGRAMS.

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